

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of May, 2018 ( 28.5.2018 to 31.5.2018 )**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.5.2018 Tuesday At 10.30 AM Miss petitions	1.	118/MP/2018	TRN-EPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA)( <i>On admission</i> )
	2.	78/MP/2018	DVC	Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of dispute between the Petitioner and the Respondent and for direction. ( <i>On admission</i> )
	3.	31/MP/2018	NLCIL	Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non- Executives & workmen) of NLCILs Power Stations w.e.f 1.1.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14.
	4.	32/MP/2018	NLCIL	Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non- Executives & workmen) of NLCILs Mines w.e.f 01.01.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14
	5.	234/MP/2017	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan RajyaVidyutPrasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants) .
	6.	74/MP/2018	SJVNL	Petition for consideration of declared capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6x68.67 MW) corresponding to Installed capacity including overload capacity in accordance with Regulation 6.5(12) of CERC (Indian Electricity Grid Code) Regulations, 2010
	7.	93/AT/2018	FBTL	Petition for adoption of transmission charges and grant of transmission licence to transmission system established by Fatehgarh-Bhadla Transmission Limited
	8.	94/TL/2018	FBTL	Petition for grant of transmission licence to Fatehgarh-Bhadla Transmission Limited.
	9.	97/AT/2018	GTTPL	Petition for Adoption of Transmission charges with respect to Transmission System being established by Goa Tanmar Transmission Project Limited.
	10.	95/TL/2018	GTTPL	Petition for grant of transmission licence to Goa Tanmar Transmission Project Limited
	11.	122/MP/2018	LAPL	Petition seeking declaration the Petitioner can declare and schedule power on the basis of its actual Auxiliary consumption as per CERC ( Indian Electricity Grid Code) Regulations, as amended from time to time for fulfilling its obligations under two different Power Purchase Agreement.
	12.	235/MP/2015	APL	Petition under section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 02.02.2007 and 06.02.2007 executed by Adani Power Limited with Gujarat Urja Vikas Nigam Ltd. And the Power Purchase Agreements dated 07.8.2008 executed by Adani Power Limited with Uttar Haryana Bijli Vitran Nigam Limited/dakshin Haryana Bijli Vitran Nigam Limited ( <i>Petition received by way of remand from APTEL</i> )

	13.	65/TD/2018	NTPC	Petition for grant of Category -1 Inter-State Trading Licence to NTPC Limited .
	14.	146/MP/2018	NTPC	Petition seeking Commissions permission to allow interchange of infirm power with Grid of Unit-III of Kudgi STPP Stage-I (3 x800 MW) beyond 31.5.2018.
	15.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act,2003 read with Regulation 14 and Regulation 7 of the CERC ( Procedure, terms and Conditions for grant of Trading license and other related matters ) Regulations,2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited. <i>(Petition received by way of remand from Hon'ble High Court of Delhi)</i>
31.5.2018 Thursday At 10.30 A.M. Miscellaneous petition	1.	88/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) PPA dated 17.03.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited. <i>(On admission)</i>
	2.	89/MP/2018	APCPL	Petition for revision of the Normative Annual Plant Availability Factor. <i>(On admission)</i>
	3.	91/MP/2018	KSKMPCL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents. <i>(On admission)</i>
	4.	I.A.No.41/2018 in Petition No.129/MP/2017	SEL	Interlocutory application for re-call/modification of the RoP dated 10.4.2018 with respect to the directions issued to the applicant for opening of letter of credit qua the non-relinquished LTA/BPTA quantum. <i>( On admission)</i>
	5.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act,2003 read with Regulation 14 and Regulation 7 of the CERC ( Procedure, terms and Conditions for grant of Trading license and other related matters ) Regulations,2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited. <i>(Petition received by way of remand from Hon'ble High Court of Delhi)</i>
	6.	194/MP/2017 alongwith I.A. Nos. 24/2018 and 25/2018 .	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements( Interlocutory application seeking amendment in the Petition and Interlocutory application seeking interim relief not to take any coercive actions whatsoever, till the adjudication of the present Petition) .
	7.	23/MP/2018	NRSS-XXIX	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSS-XXIX on Build, Own, Operate and Maintain basis and accordingly allowing carving out of Jalandhar Samba transmission line from the purview of the aforesaid Transmission License and to vest the same into the favour of a separate entity i.e. NRSS XXIX (JS) Transmission Limited.
	8.	209/MP/2017	ADHPL	Petition for approval of transmission charges, transmission losses and other conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of AllainDuhangan Hydro Project- In Remand of proceedings arising out of Petition No. 259/MP/2010 by Hon'ble Supreme Court of India.

9.	244/TT/2017	HPPTCL	Determination of tariff for the year 2016-17 to 2018-19 control Period for 33/220 kV,80/100 MVA GIS Sub-station at Phojal along with 220 kV D/C LILO transmission Line.
10.	188/MP/2017 Alongwith I.A.No.30/2018	ACMBSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA ) dated 14.10.2016.( I.A for seeking amendments in the Petition )
11.	189/MP/2017 Alongwith I.A.No.31/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. .( I.A for seeking amendments in the Petition )
12.	190/MP/2017 Alongwith I.A.No.32/2018	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016.( I.A for seeking amendments in the Petition )
13.	201/MP/2017 Alongwith I.A.No.33/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016.( I.A for seeking amendments in the Petition )
14.	202/MP/2017 Alongwith I.A.No.35/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.( I.A for seeking amendments in the Petition )
15.	203/MP/2017 Alongwith I.A.No.36/2018	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.( I.A for seeking amendments in the Petition )
16.	204/MP/2017 Alongwith I.A.No.37/2018	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016.( I.A for seeking amendments in the Petition )
17.	230/MP/2017 Alongwith I.A.No.34/2018	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.( I.A for seeking amendments in the Petition )
18.	231/MP/2017 Alongwith I.A.No.38/2018	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.( I.A for seeking amendments in the Petition )
19.	232/MP/2017 Alongwith I.A.No.39/2018	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016. ( I.A for seeking amendments in the Petition )
20.	233/MP/2017 Alongwith I.A.No.40/2018	ACME YSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016. ( I.A for seeking amendments in the Petition )
21.	211/MP/2017	SPDA	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreements (PPA) dated 14.10.2016.
22.	33/MP/2018	ACME- JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017
23.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements..

	24.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law'viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	25.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.

(T.D.Pant)  
Dy.Chief (Legal)  
30.5.2018